GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1678
ANSWERED ON:07.03.2011
REJECTION OF HIV DRUG PATENT APPLICATION
Paranjpe Shri Anand Prakash

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether India has rejected HIV drug patent application of US based company;
- (b) if so, the reasons for this rejection;

Sl. Country Patent

- (c) whether this rejection will help domestic drug makers to produce low cost version of this drug; and
- (d) if so, the details thereof and its impact on consumers due to benefit of low cost production?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

Applicant Name

(a): Yes, Madam. 6 HIV drug patent applications of US based companies, as listed below, have been rejected:

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No. Application (Active ingredients)
No.

1 USA 712/DEL/2002 Crystalline adefovir dipivoxil Gilead Sciences
2 USA 396/DEL/1996 Oseltamivir Gilead Sciences
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Name of the Drug

- 3 USA 3383/DELNP/2005 Tenofovir disoproxil furnarate Gilead Sciences and emtricitabine
- 4 USA 2076/DEL/1997 Phosphonomethoxy nucleotide Gilead Sciences analogue prodrug
- 5 USA $\,$ 339/MUMNP/2006 $\,$ Dispersion of ritonvir $\,$ Abbott Laboratories and lopinavir
- 6 USA IN/PCT/2002/1243/MUM Crystalline forms Abbott Laboratories of lopinavir
- (b): The applications listed above have been refused as these are not patentable under sections 2(1)(j), 3(d) and 3(e) of the Patents Act, 1970 as amended in 2005.

(c) & (d): Since, the above mentioned patent appliance of the drugs in India.	lications have been rejected	, there is no monopoly right o	ver the production of these